

the other ranks also, jawans and others I have myself seen that they have to stay on these platforms for hours, sometimes for days and nights, because there is no accommodation available. Something has to be done for them, particularly on those lines where our jawans and other army personnel have to travel long distances. They get short leave and they have to spend quite some time on their journey. Besides that, if they have to spend their leave on platforms, it is hard on them. The hon. Minister may kindly look into this.

Dr. Ram Subhag Singh: That will be done, immediately on receipt of intimation.

Shri Sham Lal Saraf: You may kindly go into it and see whether anything more could be done.

With these few words I shall conclude. I am very happy that my hon. friends and colleagues have taken over this Ministry. The Minister, the Minister of State and the Deputy Minister, they are starting well and doing very well. It is a good omen. I wish them godspeed.

14.30 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIFTY-SEVENTH REPORT

Shri Hem Raj (Kangra): I beg to move:

"That this House agrees with the Fifty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1965."

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Fifty-seventh Report of the

Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1965."

The motion was adopted.

Mr. Deputy-Speaker: Private Members' Bills to be introduced.

14.30½ hrs.

HINDU SUCCESSION (AMENDMENT) BILL*

(Amendment of section 14)

Shri D. N. Tiwary (Gopalganj): I beg to move for leave to introduce a Bill further to amend the Hindu Succession Act, 1956.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Hindu Succession Act, 1956."

The motion was adopted.

Shri D. N. Tiwary: I introduce the Bill.

14.31 hrs.

SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL*

(Amendment of section 6)

श्री यशपाल सिंह (कैराना) : मैं प्रस्ताव करता हूँ कि मंत्रियों के वेतन तथा भत्ते अधिनियम, 1952 में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952."

The motion was adopted.

श्री यशपाल सिंह : मैं विधेयक को पेश करता हूँ।